MR SPEAKER There is a Motion for discussion between 6 to 8 PM for discussion today Due to unavoidable reasons that Motion could not be taken up today for discussion Some early time will be found for that discussion Both the hon Minister and the Mover have agreed to that If the House agrees, we can utilise that time for dis cussing the Constitution (Forty Fifth) Amendment Bill which is before the House This time may be utilised for that discussion Later on we can find some time for discussion of this item which was originally fixed for today from 6 to 8 PM

Is it the pleasure of the House to accept this?

SOML HON MEMBERS Yes

MR SPEAKER Yes This is accepted

SHRI SAUGATA ROY Sir are vou going to allow any discussion on the Boeing disclosures? They have stated that they have paid some amounts for seven parties in India for selling their Aircrafts. Now Sir it is a very serious matter for the Minister to note He has stated something outside the Hou c (Interruptions). He should come to the House and make a state ment here.

MR SPEAKER I suppose you are by this time familiar with the rules Why don't you give a proper notice?

SHRI SAUGATA ROY I have given a proper notice

MR SPEAKER That is under my consideration

SHRI SAUGATA ROY I have given a proper notice It is not that I have not given it

SHRI JYOTIRMOY BOSU (Diamond Harbout) Under Rule 377 I rise on a point of order This is regarding the observations which you made just now

PROF P G MAVALANKAR (Gan dhinagar) Will this discussion on Railway accidents on Mrs Parvathi Krish nan's Motion come up for discussion in this session?

MR SPEAKER Yes

SHRI JYOTIRMOY BOSU I have a point of order on the observation which you made just now I expect that you are aware of the fact that the Government of India should write to the United States Government. Then and then only they will divulge the names. I would like to know from the Government whether they are going to write to the United States of America to divulge the names of those persons.

MR SPEAKER This is not a point of order I his is a point of disorder This is not a Point of Order at all (Interruption)**

MR SPEAKER Don't record it

SHRI SAUGATA ROY The Minis ter should be given some Parliamen tary training

MR SPEAKER Many of us require that

SHRI DINEN BHATTACHARYA (Serampore) I would appeal to the hon Member who raised the issue to foilow the maxim which says Doctor heal thyself Otherwise the cat will be out of the bag'

MR SPEAKER Order please Now Papers to be laid on the Table Shri Shanti Bhushan

12 04 hrs

PAPERS LAID ON THE TABLE
STATEMENT RE MANAGING DIRECTOR OF
SOUTH INDIA VISCOSE

THE MINISTER OF LAW JUSTICE AND COMPANY AFFAIRS (SHRI

^{**}Not recorded

.

252

oHANTI BHUSHAN): Sir, I beg to lay on the Table a statement under Direction 19 of the Directions by the Speaker, in reply to Half-an-Hour discussion raised by Shri Jyotirmoy Bosu on the 31st July, 1978 regarding charges aaginst the Managing Director of South India Viscose [Placed in library See No LT-2583/78]

भी हुकम वेच नारायण थादव : (मध्रवनी) प्रध्यक्ष महोदय, मेरा ज्यवस्था का प्रश्न है ।

मैने नियम 222 के मुताबिक विजेपाधिकार का प्रस्ताव जनपुग प्रवादा के विकाफ प्रापके यहां दाविल किया था, जिम पर प्रापका काई निर्णय नहीं हुमा है।

MR SPEAKER I am sorry I am not able to fully express myself in Hindi I have sent word to you. I would like to meet you in my chamber and discuss the matter with you You have not the kindness to meet me I have sent word to you Please come and meet me We can discuss it

श्री ननीरान वागकी (मधुरा) प्रध्यक्ष महादय विजेपाधिकार के सवास पर बेम्बर में मिलन का कौनमा मवास है, यह किसी एक व्यक्ति का सवाल नही है, यह सवन का श्रांधकार है, सदन के मामने मारी बात शानी चाहिये। शबदार मे यदि खबर मा जाये, वह किसी मेम्बर की माम-हानि हो या नदन की मानहानि हो, ता सब बापके वैम्बर में बाये, यह स्कल मास्टर सीर विद्यार्थी का सवाल यांडे ही है कि बैस्बर में प्रावर मुख मीख लें। यह मदन की कार्यवाही है। विभेषाधिकार का मवाल सदन मे धाना चाहिए। कई दिना से अखबारों में मेम्बरान और दल की इंज्यन को घटाने के लिए उलट-मुलट बयान था रह है। ग्रगर बाई मर्यादा का मदाल यहा रखे ता भ्राप करने हैं कि बेम्बर में बा बायें। बेम्बर की बात देश के मामने कैसे आयेगी। दश के सामन ता सदम की सात धायेगी।

SHRI JYOTIRMOY BOSU (Diamond Harbour) Sir, I have written to you that I want to ask some clarifications on this.

MR SPEAKER You should give notice for that

SHRI JYOTIRMOY BOSU Let him read out the statement and then we will know how hollow the statement as

MR. SPEAKER He will not read out the statement.

SHRI JYOTIRMOY BOSU Sir, he has laid it on the Table of the House. May I ask the hon Minister to read out the statement? Let him read out the statement It is a very important statement because it concerns one of the largest groups of companies—South India Viscose and the Madras Aluminimum Co—and they have been run by thugs and rogues I would like to ask a few questions

MR SPEAKER It is not permissible under Direction 19 I cannot help it

SHRI B RACHAIAH (Chamara) angar) Why don't you have a Halfan-Hour discussion on this? (Interruptions)

SHRI JYOTIRMOY BOSU Sir, what happened on that day was that the Chair had adjourned the House suddeniy and in an abrupt manner theredepriving the House of asking questions arising out of the statement that the Minister is expected to make Now, he has chosen to make a state ment today in a very ambiguous man ner Why is Mr Shanti Bhushan so kind to them? I do not understand this I know the reason I know who is the lawyer who is working for South India Viscose and what he was doing in Sarkaria Commission I want to ask him questions I want clarifica-(Interruptions) tions

MR SPEAKER I will read out Dir ection 19 pertaining to Half-an-hour discussion

"19 When half-an-hour discussion under sub rule (1) of rule 55 is interrupted for want of quorum or when there is no time for the Minister to give a full reply to the debate, he may, with the permission of the Speaker, lay a statement on the Table of the House"

SHRI JYOTIRMOY BOSU: Would you kindly read out my notice? I seek some clarification on this point.